



petitioner that there is no such C.C.T.V. footage and as this is a case of forgery made by the petitioner, hence there is requirement of custodial interrogation of the petitioner during the investigation of the case to find out the details of the forgery and involvement of other persons, if any. Hence, it is submitted that the petitioner ought not to be given the privilege of anticipatory bail.

Considering the serious nature of allegation against the petitioner, this Court is of the considered view that this is not a fit case where the above named petitioner be given the privilege of anticipatory bail. Accordingly, the prayer for grant of privilege of anticipatory bail of the above named petitioner is rejected.

**(Anil Kumar Choudhary, J.)**

Sonu/Gunjan-